

Noble Steels Private Limited

List of Secured Financial Creditors : 06.01.2023

S. No	Name of creditor	Type of creditor: FC/OC/Workmen/others	Total amount of Claim (INR)	Principal Claim	Interest	Total amount of Claim (INR)	Principal Claim	Interest	Total amount of Claim (INR)	Principal Claim	Interest	Total amount of Claim (INR)	Principal Claim	Interest		
			Claimed by Creditor			Claim Admitted			Claims Under Verification			Claims Not Admitted			Security Interest, if any	Comments of IRP
1	Indian Bank	Financial Creditors	120739817	120739817	0	120739817	120739817	0	0	0	0	0	0	0	<b>Note 1</b>	Claim Amount includes Interest
		<b>Creditors Total</b>	<b>120739817</b>	<b>120739817</b>	<b>0</b>	<b>120739817</b>	<b>120739817</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>		

**Note 1 Security Interest**

- 1, Sanction letter dated 29.02.2020 duly acknowledged by Noble Steels Pvt. Ltd (For OCC Rs. 5.00 Cr, TL-1 Rs. 2.39 Cr and ILC/FLC of Rs. 2.00 Cr)
  - a. Extract of Board resolution passed by board of directors of the company in meeting held on 29.02.2020
  - b. Demand Promissory Note of Rs. 5.00 Cr. dated 09.03.2020
  - c. Demand Promissory Note of Rs. 2.39 Cr dated 09.03.2020
  - d. Demand Promissory Note of Rs. 2.00 Cr dated 09.03.2020
  - e. Hypothecation agreements dated 09.03.2020
  - f. Term Loan Agreement dated 09.03.2020
  - g. Registration charge with ROC dated 09.03.2020
2. Sanction letter dated 29.05.2020 duly acknowledged by the customer.(IND Covid Emergency loan of Rs. 0.50 Cr)
  - a. Demand Promissory Note of Rs. 0.50 Cr dated 30.05.2020
  - b. Hypothecation agreements x dated 30.05.2020 |
  - c. Term Loan Agreement dated 30.05.2020
3. Sanction letter dated 22.09.2020 duly acknowledged by the customer. (INDGECLS loan of Rs. 1.4795 Cr)

- a.. Extract of Board resolution passed by board of directors of the company in meeting held on 25.07.2020
- b. Demand Promissory Note of Rs. 1.4795 Cr dated 24.09.2020
- c. Hypothecation agreements dated 24.09.2020
- d. Term Loan Agreement dated 24.09.2020
- e. Registration charge with ROC dated 24.09.2020
- 4. Sanction letter dated 31.03.2021 duly acknowledged by the customer.  
(Interchangeability of NFB to FB limit and accordingly enhancement in CC limit to Rs.6.60 Cr)
- a. Extract of Board resolution passed by board of directors of the company in meeting held on 18.02.2021
- b. Demand Promissory Note of Rs. 6.60 Cr dated 06.04.2021
- c. Hypothecation agreements dated 06.04.2021